

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

Date of Order: 11.01.2016.

OA. 350/00089/2015

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

Somen Halder
Vs.
E. Rly.

For the Applicant : Mr. S. Samanta, Counsel

For the Respondents : Mr. S. Banerjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

This OA was filed seeking implementation of transfer order dated 19.05.2014 transferring the applicant to NKG as the transfer was not given effect to.

2. Learned counsel for applicant handed over an order dated 06.10.2015 which is a fresh transfer order transferring the applicant to NKG as ECRC/NKG to take immediate effect.

3. Learned counsel for respondents submitted that he has no instruction. However, he submitted at the bar that in view of the fact that the grievance of the applicant has been redressed, the OA has become infructuous.

4. The communication dated 06.10.2015 is taken on record

5. Accordingly the OA is disposed of without any order with direction upon the respondents to act in accordance with law.

(Bidisha Banerjee)
Member (J)

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